

He asked about collusion. The very fact that our officers rejected such a huge quantity *prima facie* does not show there could have been collusion. We had one doubt. After some 4084 tonnes were rejected, again subsequently 566 tonnes of milk powder which was declared fit for recombination by the IDC officers were subsequently recommended for rejection. May be due to passage of time, delay, mishandling, etc., something might have happened. But we have asked for the explanation of the IDC why after they accepted all that quantity, after some time they say that 566 tonnes of skimmed milk and 155 tonnes of butter oil were subsequently found unfit for recombination.

We had to send again. We have asked for the explanation of IDC—to explain why this thing has taken place. We asked them in February, I think, I do not remember the date. When we came to know, we asked about it. If we find that some officer is responsible for this, we will take action against him, we are not going to spare anybody. (*Interruptions*). When we reject it at the port, it becomes the property of WFP because they have to replace it. If it is rejected after we have accepted, then it becomes our property. As I have said, we have asked for the explanation. We have asked them to explain why, after accepting that quantity, another 566 tonnes of skimmed milk powder was found unsuitable, what was the reason.

As for the definition of 'dan' by Acharya Vinobha Bhave, actually it is give-and-take; we give and we also take. For the quantity, we do not pay as such, but we pay in other ways. This, we received as gift in the sense that we do not pay for it in foreign exchange. In other forms, we also give those things which we have in plenty to others.

PROF. MADHU DANDAVATE: Just a clarification. You have said that a part of

this milk powder has been sent to Maharashtra Forest Department and also to Rajasthan Canal Project. You might be knowing that weaker sections are connected with this Department and Project. Are you sending it to the vulnerable sections of the society?

PROF. SHER SINGH: I made it clear at that time also. The World Food Programme is running projects in the Rajasthan Canal Project and also in the Maharashtra Forest Development Board. They had their projects running there already. It is not that a new project has been started just to give this milk powder or butter oil to the vulnerable sections of the society. They were already having some projects there.

12.49 hrs.

PAPERS LAID ON THE TABLE

FORTY-EIGHTH REPORT OF LAW COMMISSION AND NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT AND ANDHRA PRADESH CHARITABLE AND HINDU RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

(1) A copy of Forty-eighth Report of the Law Commission on some questions under the Code of Criminal Procedure Bill, 1970. [*Placed in Library Sec. No. LT-460/73*].

(2) A copy of Notification No. S.O. 11(E) (Hindi and English versions) published in Gazette of India dated the 5th January, 1973 making certain amendment in Schedule IX to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Tamil Nadu, under sub-section (a) of section 9 of the Representation of the People Act, 1950 [*Placed in Library. Sec. No. LT-4608/73*].

[Shri Nitiraj Singh Chaudhry]

(3)(i) A copy each of the following Notifications under sub-section (2) of section 107 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1966 read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

(a) G.O. Ms. No. 842 published in Andhra Pradesh Gazette dated the 14th September, 1972 making certain amendment to the Rules relating to the service conditions for the Tirumala-Tirupati Devasthanams.

(b) G.O. Ms. No. 845 published in Andhra Pradesh Gazette dated the 7th September, 1972 making certain amendments to certain rules issued under the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1966.

(ii) Two statements explaining reasons for not laying on the Table Hindi revision of the above notifications.

[Placed in Library. Sec. No. LT-4609/73.]

PETROLEUM AND NATURAL GAS (AMENDMENT) RULES, 1973 AND NOTIFICATION RE. CERTAIN AMENDMENTS TO THE OIL FIELDS (REGULATION AND DEVELOPMENT) ACT, 1948.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table—

(1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 161 in Gazette of India dated the 17th February, 1973, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

(2) A copy of Notification No. S.O. 465 (Hindi and English versions) published in Gazette of India dated the 17th February, 1973 making certain amendment to the Schedule to the Oilfields (Regulation and

Development) Act, 1948, issued under section 6A of the said Act.

[Placed in Library. Sec. LT-4610/73]

Review and Annual Report of National Projects Construction Corporation Ltd., New Delhi.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1971-72.

(2) Annual Report of the National Projects Constructions Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. Sec. No. LT-4611/73]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Coal Mines (Taking over of Management) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 16th March, 1973, has been passed by the Rajya Sabha at its sitting held on the 26th March, 1973, with the following amendments:—

Clause 7

1. That at page 8, line 16, for the word "from" the word "in relation to" be substituted.